

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 317/9/NCLT/AHM/2019


**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.10.2019**

Name of the Company: Bharat Road Carrier Pvt Ltd
V/s
Rasna Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
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| 1. | PATHIK ARAVIND | Adv | Ret. Ret. |  |
| 2. | VICTOR DUTTA | ADV | Mohanti |  |


ORDER


The Parties are represented through their respective Counsel(s).

Learned Counsel for the Respondent has filed his Reply, a copy thereof be provided to the Petitioner.

Petitioner counsel does not propose to file rebuttal document.

The case is adjourned for final hearing to 19.11.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 14th day of October, 2019.